IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

....

(CAA)-183(PB)/2017

IN THE MATTER OF:

KPS Infraproject Limited

APPLICANT / PETITIONER

Fortune Proptech Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Income Tax Department :- Ms. Easha Kadian, Standing Counsel

For the ROC/RD (NR) Delhi

:- Mr. Manish Raj, Company Prosecutor

For the OL

:- Mr. Ajeyo Sharma, Advocate

ORDER

One last opportunity is granted to the Income tax Department to file its observations within two weeks with a copy in advance to the counsel for the applicant.

List on 13th February 2018.

(M. M. KUMAR)

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

Deepak Kumar 23.01.2018